

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 99 of 2011

Dated :19th -August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

N.T.P.C. Limited **... Appellant(s)**

Versus

C.E.R.C. & Ors. **....Respondent(s)**

Counsel for the Appellant(s): Mr. M.G. Ramachandran ,Ms. Swapna Seshadri
Counsel for the Respondent(s): Mr. R.B. Sharma for R. 3 to 5

ORDER

It is represented that the notice has been served on all the Respondents and affidavit of service has also been filed.

Mr. R.B. Sharma has already filed Vakalatnama on behalf of Respondent No.5 and he undertakes to file Vakalatnama on behalf of Respondent Nos. 3 & 4 and seeks some time to file the reply. None appears on behalf of other Respondents.

Post the matter on **10.10.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 28.09.2011 after serving copy on the other side.

(V.J. Talwar)
Technical Member
Ts/ks

(Justice M. Karpaga Vinayagam)
Chairperson